

GOVERNMENT OF INDIA
MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE

LOK SABHA
UNSTARRED QUESTION NO. 3822
TO BE ANSWERED ON 24.03.2025

Exemptions from Coastal Regulation Zone (CRZ) Rules for affected Areas

3822. SHRI KODIKUNNIL SURESH:

Will the MINISTER OF ENVIRONMENT, FOREST AND CLIMATE CHANGE be pleased to state:

- (a) whether the Government is aware that areas such as Manrothuruth are facing significant issues due to the Coastal Regulation Zone (CRZ) rules, impacting thousands of residents;
- (b) whether the State Government has submitted any request to the Central Government for exemptions or amendments to these regulations to address the concerns of the affected populations;
- (c) the steps taken by the Central Government to provide urgent relief and consider the requested exemptions or amendments to alleviate the problems faced by the residents; and
- (d) whether there are any ongoing discussions or plans to review and potentially revise the CRZ regulations to better accommodate the needs of local communities while ensuring environmental protection?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE
(SHRI KIRTI VARDHAN SINGH)

(a) to (d) The Ministry of Environment, Forest, and Climate Change approved the Coastal Zone Management Plan (CZMP) for Kerala under the CRZ Notification 2019 on 16/10/2024. As per the approved CZMP, 66 Category-I panchayats were recognized as 'other existing legally designated urban areas,' in accordance with the CRZ Notification 2019, due to their notification as urban panchayats by the Kerala Government prior to the CRZ 2019 Notification. This designation allows for additional development opportunities for these panchayats under the CZMP 2019. However, the areas identified by the Department of Atomic Energy within these 66 coastal panchayats will not be classified as CRZ-II. Instead, they will be categorized as CRZ-III A or CRZ-III B, in accordance with the applicable norms.

Thereafter, the Ministry has not received any proposal from the State Government of Kerala regarding an amendments or revision of the Coastal Regulation Zone (CRZ) rules in relation to issues arising due to the CRZ rules in Manrothuruth.
